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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 19.11.2026*

\# **CNR No. DLHC010474652026**

\+ **W.P.(CRL) 3088/2026**

AZIM KHAN .....Petitioner

Through: Mr. Sriyansh Shrey, Advocate.

versus

STATE GNCT OF DELHI .....Respondent

Through: Mr. Sangeet Sibou, Advocate for R-1 with SI Vikas Rathi, PS Burari.

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. Petitioner seeks quashing of Parole Rejection Order No. F.18/13/2026/HG/PRISONS/8404-06 dated 25.09.2026 and seeks parole for a period of four weeks in case FIR No. 112/2011 of PS Burari for offence under Section 302 IPC.

2. In terms with last order, status report was filed by the State, opposing the petition. I have heard learned counsel for both sides.

3. The petitioner, serving imprisonment for life, out of which he has

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already suffered incarceration for more than 12 years, applied for parole on the ground that he needs some time to maintain social ties as he is a single parent of two daughters, out of whom one is aged 16 years while the other is aged 18 years. The competent authority rejected his parole application by way of the impugned order for the reason that earlier when granted emergency parole, the petitioner jumped the parole and had to be rearrested.

4. Learned counsel for petitioner submits that according to the guidelines laid down by the Supreme Court in the case of ***Asfaq vs State of Rajasthan & Ors.***, (2017) 15 SCC 55, the need to maintain family and social ties is one of the recognized grounds to grant parole.

5. Learned counsel appearing on behalf of State submits that since the petitioner has already spent more than 12 years in jail, there is no serious objection to this petition.

6. The alleged jumping of parole occurred in the year 2021, after which petitioner was repeatedly released on parole and furlough, which shows the diminishing impact of the said wrong. The prisoner cannot be repeatedly penalized for one wrong that was committed long ago. For, doing so militates against the philosophy behind the reformatory tools.

7. Considering the above circumstances, the petition is allowed and the impugned order is set aside. The petitioner is directed to be released on

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parole for a period of four weeks subject to his furnishing a personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of the concerned Jail Superintendent. At the time of releasing the petitioner on parole, the concerned Jail Superintendent shall inform him in writing against acknowledgment, the specific date on which the petitioner has to surrender back after completion of parole period.

8. Copy of this order be sent to the concerned Jail Superintendent for compliance.

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(JUDGE)

NOVEMBER 19, 2026/*dr*

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